

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.20
I.A. Nos.389, 544/2022, 45,
55, 96, 426, 801/2023, 19, 34,
35, 36, 37, 290, 546/2024 &
Con. Pet. 01/2023 in
C.P. (IB) No.84/BB/2019

IN THE MATTER OF:

Pratap Chandra Pandhy & Ors. ... Petitioners
Vs.
M/s. Dreamz Infra India Ltd. ... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 15.10.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Resolution Professional : Ms. Neha R.
The Erstwhile Resolution Professional : Shri Ashok Kriplani
For the Applicant in IA 389/2022 : Shri Vishakh Nag
For the Home Buyers/Applicant in IAs 34,
35, 36 & 37/2024/ : Shri Harshal Joshi
For R-1 in IA 544/2022 & 55/2023/
Authorized Representative for the Home Buyers : Shri Theerthesh B.S.

ORDER

1. Heard the learned Counsels for the parties.
2. The Ld. Counsel for the Home Buyers is directed to file a memo explaining the amounts due to be paid to the Erstwhile RP, within a period of one week.
3. List the matter on **02.12.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-
K. BISWAL
MEMBER (JUDICIAL)